

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**I.A.No. 12/2013 in  
Petition No. 66/MP/2013**

**Coram:  
Dr. Pramod Deo, Chairperson  
Shri S. Jayaraman, Member  
Shri M.Deena Dayalan, Member**

**Date of order : 7.5.2013**

**In the matter of**

Petition for seeking approval for extension of injection of infirm power into the grid beyond six months from the date of first synchronization of Unit-I of 726.6 (2x 363.3 MW) Palatana Combined Cycle Gas Based Power Project of ONGC Tripura Power Company Ltd.

**And in the matter of**

ONGC Tripura Power Company Ltd., New Delhi .....**Petitioner**  
Vs

1. Assam Power Distribution Company Ltd., Guawhati
2. Department of Power, Govt of Arunachal Pradesh
3. Department of Power Govt. of Nagaland
4. Electricity Department, Govt. of Manipur
5. Power and Electricity Department, Govt. of Mizoram
6. Meghalaya State Electricity Board, Govt. of Meghalaya
7. Tripura State Electricity Corporation Limited, Tripura
8. North Eastern Regional Power Committee, Shillong
9. North Eastern Regional Load Despatch Centre, Shillong . **Respondents**

**ORDER**

This petition has been filed by the petitioner, ONGC Tripura Power Company Limited (OPTC) under clause (7) of the Regulation 8 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and



Medium-term Open Access in inter-State transmission and related matters) Regulation, 2009 and Central Electricity Regulatory Commission (Unscheduled Interchange and related matters) Regulations, 2009 with the following prayers:

"(a) Allow the petitioner extension of time for injection of infirm power for testing including full load testing of Unit-I of Palatana plant of OTPC, beyond 21.4.2013 (i.e six month beyond initial synchronization) up to COD of Unit-I;

(b) Allow the petitioner accounting the sale of infirm power after 21.4.2013 till the COD of Unit-I of Palatana Project of OPTC as per Regulation 11 of CERC (Terms and Conditions of Tariff) Regulations, 2009;

(c) Accept the petition at this point of time, after expiry of two months prior to completion of six months from the date of first synchronization, for injection of infirm power; and

(d) Pass any other order as it may deem fit in the circumstances mentioned above."

2. The petitioner is setting up its 2x263.3 MW combined cycle power project (hereinafter referred to as 'project') at Agartala in the State of Tripura with an approved capacity of 726 MW (2X363.3 MW). The project is being implemented by BHEL. Unit-I of the project was synchronized with NER grid on 22.10.2012. The unit has been injecting infirm power under UI for testing purpose since 22.10.2012.

3. The petitioner has submitted that M/s BHEL has detected number of serious problems due to failure of insulation cladding pin of HRSG inlet duct and bulging of insulation cladding sheet inside the HRSG inlet duct, which would take time for rectification. The petitioner has filed the petition under Regulation 8 (7)



of the Connectivity Regulations read with the UI Regulations seeking extension of time for testing including full load testing and consequent injection of infirm power in to the grid from 21.4.2013 up to the date of commercial operation of Unit-I of the project.

4. The petitioner has also filed Interlocutory Application No. 12/2012 seeking urgent direction to the NERLDC to allow petitioner to inject the infirm power into the regional grid for the purpose of testing of the project, pending disposal of the petition.

5. In view of the urgency of the matter, we are disposing of the I.A. through circulation.

6. Clause (7) of Regulation 8 of the Connectivity Regulations provides as under:

*“(7) Notwithstanding anything contained in clause(6) of this regulation and any provision with regard to sale of infirm power in the PPA, a unit of a generatingstation, including a captive generating plant which has been granted connectivity to the grid shall be allowed to inject infirm power into the grid during testing including full load testing before its COD for a period not exceeding six months from the date of first synchronization after obtaining prior permission of the concerned Regional Load Despatch Centre:*

*Provided that the Commission may allow extension of the period of testing including full load testing, and consequent injection of infirm power by the unit, beyond six months, in exceptional circumstances on an application made by the generating company at least two months in advance of completion of six month period:*

*Provided further that the concerned Regional Load Despatch Centre while granting such permission shall keep the grid security in view:*

*Provided also that the onus of proving that the injection of infirm power from the unit(s) of the generating station is for the purpose of testing and commissioning shall lie with the generating company and the respective RLDC*



*shall seek such information on each occasion of injection of power before COD. For this, the generator shall provide RLDC sufficient details of the specific testing and commissioning activity, its duration and intended injection etc."*

*Provided also that the infirm power so injected shall be treated as Unsheduled Interchange of the unit(s) of the generating station and the generator shall be paid for such injection of infirm power in accordance with the provisions of the Central Electricity Regulatory Commission (Unsheduled Regulations, 2009, as amended from time to time."*

7. The period of six months specified in the Connectivity Regulations has expired on 21.4.2013. Beyond this date, the petitioner requires the permission of the Commission for injecting infirm power for which it has filed the present petition. Notices in the petition has been issued and the matter is listed for hearing on 9.5.2013. Considering the urgency of the matter, we direct NERLDC to permit the petitioner to inject infirm power into the grid for testing and commissioning till further direction of the Commission.

8. I.A. is accordingly, disposed of.

**SD/-**  
**(M. Deena Dayalan)**  
**Member**

**SD/-**  
**(S. Jayaraman)**  
**Member**

**SD/-**  
**(Dr. Pramod Deo)**  
**Chairperson**

